(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 1012/17/19]

- (ii) (a) Annual Report and Accounts of the Hindustan Photo Films Manufacturing Company Limited (HPF), Ootacamund, Tamil Nadu, for the year 2018-19, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.

 [Placed in Library. See No. L.T. 1015/17/19]
- (iii) (a) Thirty-third Annual Report and Accounts of the Braithwaite Burn and Jessop Construction Company Limited (BBJ), Kolkata, for the year 2018-19, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.

 [Placed in Library. See No. L.T. 1014/17/19]

Notifications of the Ministry of Road Transport and Highways

SHRI V. MURALEEDHARAN: Sir, on behalf of General (Retd.) V.K. Singh, I lay on the Table:—

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988, along with delay statements:—
 - (1) S.O. 6052 (E), dated the 6th December, 2018, publishing the Motor Vehicles (High Security Registration Plates) Order, 2018.
 - (2) S.O. 6108 (E), dated the 11th December, 2018, amending Notification No. S.O. 1365 (E), dated the 13th December, 2004, to substitute certain entries in the principal Notification.
 - (3) G.S.R.1151 (E), dated the 29th November, 2018, publishing the Central Motor Vehicles (Fifteenth Amendment) Rules, 2018.
 - (4) G.S.R. 1162 (E), dated the 4th December, 2018, publishing the Central Motor Vehicles (Sixteenth Amendment) Rules, 2018.

- (5) G.S.R. 1192 (E), dated the 11th December, 2018, publishing the Central Motor Vehicles (Seventeenth Amendment) Rules, 2018.
- (6) G.S.R. 1225 (E), dated the 20th December, 2018, publishing the Central Motor Vehicles (Eighteenth Amendment) Rules, 2018.
- (7) S.O. 1018 (E), dated the 25th February, 2019, publishing the Motor Vehicles (High Security Registration Plates) Amendment Order, 2019.
- (8) G.S.R. 167 (E), dated the 1st March, 2019, publishing the Central Motor Vehicles (First Amendment) Rules, 2019.
- (9) G.S.R. 174 (E), dated the 1st March, 2019, publishing the Central Motor Vehicles (Second Amendment) Rules, 2019.
- (10) G.S.R.173 (E), dated the 1st March, 2019, publishing the Central Motor Vehicles (Third Amendment) Rules, 2019.
- (11) S.O. 1215 (E), dated the 8th March, 2019, amending Notification No. S.O. 443 (E), dated the 12th June, 1989, to substitute certain entries in the principal Notification.

[Placed in Library. For Sl. No. (1) to (11) See No. L.T. 862/17/19]

- II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under sub-section (3) of Section 212 of the Motor Vehicles Act, 1988, along with delay statements:—
 - (1) G.S.R. 246 (E), dated the 29th March, 2019, publishing the Central Motor Vehicles (Third Amendment) Rules, 2019.
 - (2) G.S.R. 440 (E), dated the 21st June, 2019, publishing the Central Motor Vehicles (Fifth Amendment) Rules, 2019.
 - (3) G.S.R. 511 (E), dated the 18th July, 2019, publishing the Central Motor Vehicles (Sixth Amendment) Rules, 2019.
 - (4) G.S.R. 547 (E), dated the 1st August, 2019, publishing the Central Motor Vehicles (Seventh Amendment) Rules, 2019.
 - (5) G.S.R. 681 (E), dated the 23rd September, 2019, publishing the Central Motor Vehicles (Eighth Amendment) Rules, 2019.

- (6) G.S.R. 807 (E), dated the 24th October, 2019, publishing the Central Motor Vehicles (Ninth Amendment) Rules, 2019.
- (7) G.S.R. 808 (E), dated the 24th October, 2019, publishing the Central Motor Vehicles (Tenth Amendment) Rules, 2019.
- (8) G.S.R. 806 (E), dated the 24th October, 2019, publishing the Central Motor Vehicles (Eleventh Amendment) Rules, 2019.
- (9) S.O. 3110 (E), dated the 28th August, 2019, appointing the 1st day of September, 2019 as the date on which certain provisions of the Motor Vehicles (Amendment) Act, 2019 specified therein, shall come into force.
- (10) S.O. 3147 (E), dated the 30th August, 2019, appointing the 1st day of September, 2019 as the date on which Section 1 of the Motor Vehicles (Amendment) Act, 2019, shall come into force.

[Placed in Library. For Sl. No. (1) to (10) See No. L.T. 862/17/19]

- III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 10 of the National Highways Act, 1956:—
 - S.O. 3108 (E), dated the 28th August, 2019, amending Notification No.
 S.O. 1096 (E), dated 4th August, 2005, to substitute certain entries in the original Notification.
 - (2) S.O. 3109 (E), dated the 28th August, 2019, amending Notification No. S.O. 3867 (E), dated 8th December, 2017, to substitute certain entries in the original Notification.
 - (3) S.O. 3203 (E), dated the 4th September, 2019, amending Notification No. S.O. 1096 (E), dated 4th August, 2005, to substitute certain entries in the original Notification.
 - (4) S.O. 3725 (E), dated the 17th October, 2019, declaring new National Highway No. 703AA and its description in the Schedule of the Act.
 - (5) S.O. 3959 (E), dated the 31st October, 2019, amending Notification No. S.O. 1096 (E), dated 4th August, 2005, to substitute certain entries in the original Notification.

- (6) S.O. 3961 (E), dated the 31st October, 2019, amending Notification No. S.O. 1096 (E), dated 4th August, 2005, to substitute certain entries in the original Notification.
- (7) S.O. 4006 (E), dated the 6th November, 2019, amending Notification No. S.O. 1096 (E), dated 4th August, 2005, to substitute certain entries in the original Notification.

[Placed in Library. For Sl. No. (1) to (7) See No. L.T. 861/17/19]

- IV. A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 37 of the National Highways Authority of India Act, 1988:—
 - (1) S.O. 3960 (E), dated the 31st October, 2019, regarding entrustment of new NH No. 911A [The highway starting from its junction with NH-911 near Poogal connecting Alladin ka Bera and terminating at Khajuwala (Beriyanwala) in the State of Rajasthan] to the National Highways Authority of India.
 - (2) S.O. 3965 (E), dated the 31st October, 2019, regarding entrustment of National Highway No. 753C [The Highway starting from its junction with NH-753A (Jalna Bypass) connecting Sindhkhed Raja, Dusrabid, Bibi, Sultanpur, Mehkar, Dongaon, Kenwad, Malegaon Jahangir, Shelu bazar, Karanja, Bramhankhed, Kherda, Pimpalgaon, Vaghoda, Dashasar, Talegaon and terminating at its junction with NH-347A near Pulgaon in the State of Maharashtra] to the National Highways Authority of Indian. [Placed in Library. For (1) and (2) See No. L.T. 981/17/19]

CAG of India's report on Railways Finances

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Anurag Singh Thakur, I lay on the Table, under clause (1) of article 151 of the Constitution, a copy (in English and Hindi) of the Report of the Comptroller and Auditor General of India for the year ended March 2018 — Union Government (Railways) — Railways Finances (Report No. 10 of 2019).

[Placed in Library. See No. L.T. 981/17/19]